

**दूध में चिकनाहट**

2504. श्री बसवन्त : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भैंस के दूध में चिकनाहट की मात्रा का प्रतिशत भिन्न भिन्न राज्यों में भिन्न है और यदि हां, तो उस का विवरण क्या है; और

(ख) क्या यह भिन्नता भौगोलिक स्थितियों के कारण है ?

**स्वास्थ्य मंत्री ( डा० सुशीला नायर ) :**

(क) और (ख). भैंस के दूध में चिकनाहट का प्रतिशत सभी राज्यों में एक जैसा नहीं है। दूध में चिकनाहट की मात्रा भैंसों की किस्म पर निर्भर करती है तथा उस पर भौगोलिक अवस्थाओं जैसे चरागाह, भू-प्रदेश अथवा जल की उपलब्धता और अन्य ऐसी अवस्थाओं जैसे विभिन्न राज्यों में पशुपालकों द्वारा भैंसों को खिलाने पिलाने की अपनायी गयी विधि का प्रभाव पड़ता है।

**Palai Central Bank**

2505. Shri Warrior: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1174 on the 24th September, 1964 and state:

(a) whether the Income-tax liability of the Palai Central Bank (in liquidation) for the period from 1959 to 1963 has since been determined;

(b) the total collection made so far; and

(c) when the final payment of dividend to the depositors is likely to be made?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) Yes, Sir.

(b) The collection made so far amounts to Rs. 6,86,367 against the net demand of Rs. 8,85,167 for the assessment years 1960-61 to 1964-65.

(c) It is not possible at this stage to indicate when the final dividend is likely to be paid. Efforts are, however, being made to expedite the recovery of advances or of the other amounts due to the bank, so that the liquidation proceedings may be completed as quickly as possible.

**House Rent**

2506. Shri Niranjan Lal: Will the Minister of Works and Housing be pleased to state:

(a) whether employees who own a share of a house in Delhi/New Delhi as a member of a Hindu undivided family, the partition of the house by metes and bounds being not feasible to make it fit for an independent and dignified residence, are eligible for the allotment of Government accommodation on the payment of rent under F.R. 45-A;

(b) if so, whether it is a fact that in a number of such cases, rent higher than the one prescribed in F.R. 45-A is being charged for the last several months in spite of the repeated appeals from the affected personnel; and

(c) if the reply to part (b) above be in the affirmative, the reasons for charging exorbitant rent for Government accommodation in such cases?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) Government accommodation can be allotted to or retained by officers who have an interest in a house belonging to a Hindu Undivided Family at the rent prescribed under F.R. 45-A, provided the Director of Estates is satisfied that the partition of the house by metes and bounds is not feasible to make it fit for an independent residence.

(b) No, Sir. Rent is being recovered under F.R. 45-A in all cases where the Director of Estates is satisfied regarding non-divisibility of the house.

(c) Does not arise.